

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 112 of 93
(OA 786 of 96)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman
Hon'ble Mr.B.P.Singh, Administrative Member

SUBRATA KR. SARKAR & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : None

For the respondents : Mr.R.K.De, counsel.

Heard on : 10.12.99

Order on : 10.12.99

O R D E R

S.N.Mallick, VC

None appears for the petitioner when the MA for condonation of delay in the matter of filing the OA is taken up for hearing. Mr.De appears for the respondents.

2. We have gone through the application for condonation of delay. It appears that the petitioners have prayed for condonation of delay without specifying the period of delay. It is submitted by Mr.De that there is a delay of more than 3 years in the matter of filing this application since the date of their alleged disengagement. No sufficient cause is shown in the MA which prevented the petitioners to file the OA within ^{the} ~~a~~ period of limitation. There is no sufficient cause for condoning such delay. The MA is dismissed. Accordingly the OA also stands dismissed for being barred by limitation. No order as to costs.

[Signature]
MEMBER(A)

in

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VICE-CHAIRMAN